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11	Shri Ibrahim Ashraf Industrialist (Tannery Owner) 'Darul Maula', 88/22, Nala Road, Sisaman, Kanpur-208011	30-12-77	29 12-80
12	Shri R. Janakraman Joint Chief Accountant, Deptt of Accounts & Expenditure, Reserve Bank of India, Central Office, Bombay	1-11-77	.
13	Kumari Kusum Lata Mital, Joint Secretary, Ministry of Finance, Deptt of Eco Affairs, (Banking Division), New Delhi	20-4-76	.

**Proposals for Finances received by Bank of Baroda from Organised Sector in Centrally Backward Areas**

3462 SHRI GOVINDA MUNDA  
Will the Minister of FINANCE be pleased to state

(a) how many proposals for finances were received by Bank of Baroda from organised sector in the centrally backward areas during last 3 years,

(b) how much finances were allocated by this bank for development of industrially backward areas for these years and how much actually financed to entrepreneurs,

(c) the details of loan applications received by the bank during this period, their fate, how many finalised, in how many cases the finances were cut with reasons and the position of pending cases, and

(d) the rate of interest being charged by them for working capital term loan against hypothecation and how it compares with rate of interest in

other than industrially backward areas?

THE MINISTER OF FINANCE (SHRI H M PATEL) (a) to (c).  
During the past three years ending 15th December 1977, the Bank of Baroda received 673 proposals from the organised sector in backward areas. Of these 606 proposals were found viable and sanctioned on aggregate limit of Rs 1288 lakhs 63 proposals were rejected and 4 are still under consideration of the Bank

(d) In accordance with the new interest rate policy recently announced by the Reserve Bank of India, there has been a general reduction in the rates of interests both for term loans as well as working capital. Term loans for capital investment for 3 years and above are available to industry at rates of interest not exceeding 12½ per cent. When IDBI refinance is

availed of, the rates of interest charged by the Bank are as under:—

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|--|-------------------------|
| (i) Units situated in the specified backward districts/areas. . . . .                  | 9 $\frac{1}{2}$ %       |
| (ii) Units in areas other than specified backward districts/areas. . . . .             | 12 $\frac{1}{2}$ % p.a. |
| (iii) Special rate for SSI units covered under CGS and Technician Entrepreneur Scheme. | 11% p.a.                |

**Safety Commission to Devise Safety Measures for Air Services at Airports**

3463 SHRI R. K. MHALGI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state,

(a) whether the Government propose to appoint a Safety Commission to devise proper safety measures for the Air Services at Airports;

(b) whether any recommendations made on safety measures previously have been implemented fully; and

(c) if not, why not?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURUSHOTTAM KAUSHIK): (a) No, Sir. A Court of Enquiry normally presided over by a High Court Judge is appointed to investigate fatal accidents and the recommendations on safety measures made by the various Courts of Enquiry are implemented wherever possible.

(b) and (c) All the safety measures recommended by the various Courts of Enquiry appointed since 1971 have been implemented except a few which are in the process of implementation.

**S.T.C. Authorised to Export Jaggery**

3464 SHRI VASANT SATHE: Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether it is a fact that so far only the State Trading Corporation had been authorised to export jaggery and that recently the Government have permitted private trade to export 5,000 tonnes jaggery; and

(b) if so, what is the justification for reversion of the Policy?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). A quota of 1,000 tonnes of gur was released for exports through S.T.C. in August, 1977. It was found that till the end of January, 1978 not more than 200 tonnes of this quota had been utilised. Therefore, when in January, 1978 an additional quota of 5,000 tonnes was released for exports, it was decided that in the interest of larger exports of gur the exports need not be confined to S.T.C. or NAFED only and that private trade should also be permitted to utilise this quota.